

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4 4 2 1 / 2 0 0 8

(From the judgment and order dated 21 / 0 5 / 2 0 0 8 in BA No. 24 7 3 / 2 0 0 7 of  
The  
HIGH COUR T OF DE L H I AT N. DE L H I)

SAN T O S H YADA V & ORS. Petitioner(s)

VER SUS

STA T E OF NCT OF DE L H I Respondent(s)

(With appln(s) for directions and exemption from filing C/C of the impugned  
judgment and exemption from filing O.T. and office report)

Date: 14 / 1 1 / 2 0 0 8 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E DA L V E E R BHAN D A R I  
HON' B L E MR. JUS T I C E LO K E S H W A R SIN G H PA N T A

For Petitioner(s) Mr. Pr a senjit Keswani, Adv.  
Mr. S.K. Shar m a , Adv.  
Mr.Gau r av Agrawal,Adv.

For Respondent(s) Mr. B. B . Singh, Adv.  
Mr. Subhas h Kaus hi k, Adv.  
Mrs. Anil Katiyar, Adv.  
Mr. D.S. Mahr a,Adv.

UPON hearing counsel the Court made the following  
OR D E R

It is not a fit case for grant of anticipatory bail. The  
special leave petition is dismissed.  
In case the petitioner files an application for grant of  
bail under Section 439 Cr. P.C., the same may be decided  
expeditiously.

(K.K. Chawla)  
Court Master

(Neeru Bal a Vij)  
Court Master